Reference Speech on 13/03/2019 by Hon'ble Mr.Justice Pradeep Nandrajog, Chief Justice, Rajasthan High Court, Jaipur on the eve of transfer of Hon'ble Mr.Justice M.N. Bhandari to Allahabad High Court

- 1. My esteemed colleagues on the Bench,
- 2. Shri M.S. Singhvi Advocate General, State of Rajasthan
- 3. Shri Chiranji Lal Saini Chairman, Bar Council of Rajasthan,
- Shri Anil Kumar Upman President, Rajasthan High Court Bar Association,
- 5. Shri Rajesh Sharma Karnal President, the Jaipur Bar Association
- 6. Learned Senior Advocates and Members of the Bar,
- 7. Members of the Rajasthan Judicial Service and Officers of the Registry.
- 8. Madam Bhandari and other dignified family members.
- 9. Ladies and Gentlemen.

Today we have assembled here to bid a warm and affectionate farewell to Brother Justice M.N. Bhandari consequent upon his transfer to Allahabad High Court.

Justice Bhandari is such a renowned legal luminary who needs no introduction. Let me take this opportunity to express and highlight his qualities and contributions made by him in the Rajasthan judiciary.

Born on 13/09/1960, Justice Bhandari graduated in Bachelor of Commerce and thereafter, obtained his LL.B degree. On enrolment as an Advocate in May, 1983 he started practice initially in the Supreme Court, the Rajasthan High Court at Jodhpur and Jaipur and Central Administrative Tribunal, Jaipur on all subjects with

specialization in Service and Labour Laws, Arbitration matters, Panchayat and Municipal Laws. He was Standing Counsel for Railways; Rajasthan Road Transport Corporation; Nuclear Power Corporation; State Election Commission; Rajasthan University; all Government Electricity Companies of Rajasthan; Jaipur Development Authority; Jaipur Municipal Corporation; Rajasthan Housing Board; Ganga Nagar Sugar Mills Ltd. and Rajasthan Agricultural University.

During advocacy he enjoyed a good reputation, illustrious practice and prominent place in the Bar. Looking to his intellectuality, merit and roaring success in the legal profession, he was appointed as Judge of this Court on 05/07/2007.

As we all know, Justice Bhandari apart from an excellent Judge and versatile personality he is an extraordinary human being and emphatic. He is a man of courage with impeccable character. He displayed his tireless quest for imparting complete and real justice. He is living the life of law and justice. He is held in high esteem because of his qualities of boldness, monumental patience, magnanimity, humbleness, compassion and wisdom. His unfailing punctuality, deep commitment and absolute devotion to duties is unparalled. He conducted the court proceedings in a cool manner maintaining discipline, decorum, traditions and highest standard of judicial ethics.

No litigant goes back from his Court feeling that he was not fairly or fully heard. Personalities never weighed with him. Like a professor, he taught the young lawyers, the well known Seven Lamps of Advocacy, namely, honesty, courage, industry, wit, eloquence, judgment and fellowship along with worthy character and encouraged them to practice these in their professional life. He stressed that lawyers must keep the silver lamp of learning trim and bright and not to remain a mere professional robot.

Justice Bhandari has authored several important and landmark verdicts on varied subjects of law, which are concise, clear and lucid. They bear the shadow of his caliber, intellectuality and brilliant analytical judicial mind. He applied rule of law to the facts of the cases treating all persons equal in the due process.

Apart from judicial work, the contribution of Justice
Bhandari on administrative matters as members of various
Committees was also notable. His esteemed views and
suggestions were of immense assistance to resolve the
complicated questions on administrative side. He rendered
positive support in the court related activities. He cherished his
sense of duty and work.

Justice Bhandari has also shown deep concern to fulfil the goal of ensuring "access to justice" and providing cheap, speedy and qualitative justice to all especially poor, needy, downtrodden and weaker sections of the society.

Allahabad High Court's gain would be our loss. Parting is always painful but we assure brother Bhandari that he

would always remain in our hearts. I may state here that future belongs to those who believe in the beauty of their dreams. I am sure that with the richness of your experience and sound knowledge of law, you in no time would certainly make your presence felt in Allahabad High Court and reach new heights in the judicial hierarchy.

I on behalf of the Judges of the Rajasthan High Court and on my own behalf pray Almighty God to shower His choicest blessings on him for a successful and glorious tenure as Judge of the Allahabad High Court.
